

**Central Administrative Tribunal
Cuttack Bench, Cuttack**

OA No. 8/2021



This the 11th day of January, 2021

(Through Video Conferencing)

**HON'BLE MR. PRADEEP KUMAR, MEMBER (A)
HON'BLE MR. SWARUP KUMAR MISHRA, MEMBER (J)**

Bhakatimayee Tripathy,
Aged about 46 years,
W/o Chitta Ranjan Tripathy,
At present working as P.A. Madhupatna
S.O. under deputation
At: Chauliaganj, S.O. Cuttack City Division,
Cuttack

... Applicants

(By Advocate: Sh. S B Jena)

VERSUS

1. Union of India, represented through
it's Director General, Department of Posts
At: Dak Bhawan,
New Delhi-110001
2. Chief Post Master General, Odisha Circle,
Bhubaneswar,
Dist: Khurda-751001
3. Director Postal Service (Hqrs), Odisha Circle,
Bhubaneswar-751001



4. Senior Superintendent of Post Offices,
Cuttack City Division,
At/P.O./Distt: Cuttack-753001
5. Superintendent of Post Offices,
Cuttack South Division,
Cuttack-753001

... Respondents

(By Advocate: Sh S B Mohanty)

ORDER (ORAL)

Hon'ble Pradeep Kumar Member (A)

The applicant herein was recruited as a Postal Assistant in Department of Posts. She joined on 5.10.1997 at Cuttack South. On her request, she was transferred and posted at Cuttack City.

She was promoted as LSG (Postal) in the year 2017 and posted at Cuttack South. She refused promotion and continued to work as Postal Assistant at Cuttack City. She was again promoted to LSG (Postal) vide orders dated 24.06.2019 and posted at Garadpur. The applicant represented to be posted at Cuttack City in keeping with her family liabilities.



The applicant pleads that she has not been given the Cuttack City station, whereas many other promoted LGS (Postal) have been posted there. It is pleaded that many orders issued on 26.12.2019, 30.12.2019, 5.2.2020, 9.3.2020, 13.8.2020 and 26.11.2020 also contain posting order for Cuttack City, whereas her request has not been considered.

She has made a representation dated 04.12.2020, which has not been disposed of as yet.

2. After arguing the matter for some time, learned counsel for the applicant pleaded that they will be satisfied, if certain directions can be issued to the respondents to decide her pending representation in a time bound manner.
3. Matter has been considered. It is felt that no prejudice is likely to be caused to the respondents by agreeing to such a request by the applicant.
4. In view of foregoing the present OA is disposed of at admission stage, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order on the pending representation dated

A handwritten signature in blue ink, which appears to read 'Radhey Kumar'.



04.12.2020, in keeping with extent rules and regulations,
within a time period of 8 weeks under advice to the
applicant. No costs.

(Swarup Kumar Mishra)
Member (J)

(Pradeep Kumar)
Member (A)

/sunita/neetu/